

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 54/2003 in  
OA 1268/2000

(22)

New Delhi this the 6th day of March, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri V.K.Majotra, Member (A)

Shri M.S.Yadav,  
S/O Shri L.S.Yadav,  
R/O 511, Minto Road Hostel,  
New Delhi.

(By Advocate Shri S.K.Gupta ) ..Petitioner

VERSUS

1. Shri S.P.S.Jain,  
General Manager, Central  
Railway, Mumbai CST,  
Mumbai.
2. Smt.Sudha Chaube,  
FA and CAO,  
Central Railway, Mumbai CST,  
Mumbai.
3. Sh.S.P.Tiwari,  
Sr.Divisional Accounts Officer,  
Habib Ganj, Central Railway,  
Bhopal.
4. Sh.S.G.Awasthi,  
Branch Manager,  
Punjab National Bank,  
Shah Ganj, Agra( UP)

..Respondents

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairmann (J)

We have heard Shri S.K.Gupta, learned counsel for the petitioner in CP 54/2003.

2. Having regard to the letter issued by the respondents dated 22.11.2002, we are unable to agree with the learned counsel for the petitioner that any *prima-facie* case of contumacious and wilful disobedience of the Tribunal's order dated 21.9.2001 has been made out, to justify action being taken in this C.P.

3. In the above view of the matter, CP 54/2003 is dismissed.

*V.K.Majotra*  
(V.K.Majotra) —————  
Member (A)

*Lakshmi Swaminathan*  
(Smt.Lakshmi Swaminathan )  
Vice Chairman (J)